

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 87803 of 2013

(Arising out of Order-in-Original No. 05/RKS/CEX/P-I/2013 dated 26.04.2013 passed by the Commissioner of Central Excise, Pune-I).

M/s. Aqua Zing Pvt. Ltd.

Appellant

Hrishikesh Chambers, Gat No.35/40,
Chakan Talegaon Road, Near Chakan Chowk,
Nanekwadi, Khed, Maharashtra 410 501.

Vs.

Commissioner of Central Excise, Pune-I

Respondent

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant

Shri N.N. Prabhudesai, Superintendent, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86939/2021**

Date of Hearing: 01.10.2021

Date of Decision: 01.10.2021

PER: BENCH

In this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Learned AR confirms the same.

3. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)